

(c) whether out of estimated 26.2 million children born in the country every year, more than 7.6 million reportedly go unregistered; and

(d) if so, by when universal registration of births would be fulfilled?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes. However, As per the Report "Vital Statistics of India Based on Civil Registration System (CRS) 2008" brought out by the office of the Registrar General of India (ORGI), Ministry of Home Affairs, 76.4 percent births are registered in the Country.

(b) Registration of births and deaths within 21 days is mandatory under the Registration of Births and Deaths, (RBD) Act, 1969 and corresponding rules made thereunder. However, registration can also be done after the normal reporting period under the delayed registration provisions.

(c) As per the above CRS Report 2008, out of total estimated 26.2 million births, more than 6.2 million births go unregistered.

(d) Various measures have been undertaken at National and State level to improve the registration system and to achieve universal registration of births and deaths. These include intensified publicity campaigns on the need and importance of registration of births and deaths through various print and electronic media like Doordarshan, private television channels, All India Radio, newspapers etc; training of staff, infrastructural support in terms of staff and computers; directions to the States/UTs to open registration centres in all Community Health Centres/ Primary Health Centres and other medical institutions, declaration of Auxiliary Nurse Midwives (ANMs) and Anganwadi workers as notifiers; regular holding of meetings of Inter-Departmental and district level Coordination Committees etc. As a result, the level of registration of births is increasing over the years towards universal registration.

CBI raids on member of Dental Council of India

845. SHRI RAM KRIPAL YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether CBI has conducted search operation at 10 places of three members of Dental Council of India and 7 private dental medical colleges on charges of corruption;

(b) if so, their findings thereof and whether cases have been registered against them;

(c) the persons against whom search was conducted by CBI; and

(d) the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes, CBI had conducted searches in respect of members of Dental Council of India and the dental medical colleges during the month of January 2013. Details of the same is given in the Statement-I (See below).

(b) to (d) CBI had registered 2 cases against members of Dental Council of India and private persons. The detail of these 2 cases is given in Statement-II.

Statement-I

Details of searches conducted by CBI

(A) Member of Dental Council of India

- (i) The Residential and Office premises of Dr. S. Murugesan, Member of Dental Council of India, Tamilnadu on 08.01.2013.
- (ii) The Clinic and Trust Office of Dr. Gunaseelan R. on 13.01.2013.

(B) Member of Executive Committee of Dental Council of India

- (i) Residential premises of Dr. Sathesh Kumar Reddy, Member of Executive Committee of DCI on 23.01.2013.
- (ii) Residential premises of Dr. Jayakar, Member of Executive Committee of DCI on 23.01.2013.
- (iii) Dr. Bharat Shetty, Member of Executive Committee of DCI on 23.01.2013.

(C) Dental Colleges

- (i) Office premises of M/s Adhiparasakthi Dental College on 08.01.2013.
- (ii) Office and College premises of J.K.K. Nataraja Dental College and Hospital, Komarapalayam, Namakkal Dist. Tamilnadu on 23.01.2013.
- (iii) Office and College premises of M/s. Thai Moogambigai Dental College and Hospital, Chennai, Tamilnadu on 23.01.2013.

- (iv) Office and College premises of M/s. Asan Memorial Dental College and Hospital, Chennai in Tamilnadu on 23.01.2013.

(D) Private Persons

- (i) Residence of Smt. Ammesha Banu on 08.01.2013.
- (ii) Residence of Smt. S. Srilekha of M/s Adhiparasakthi Dental College on 21.01.2013.

Statement-II

Details of cases registered by CBI against DCI members and private persons

(i) RC MAI 2013 A 0001 - The case was registered on 08.01.2013 against Dr. S. Murukesan (A-1), Member, Dental Council of India (Public servant), M/s. Adhiparasakthi Dental College & Hospital, (A-2) (Private college), Smt. S. Srilekha (A-3), Managing Director of A-2, Sri K. Ramabadrn (A-4), Administrative Officer of A-2, R.Karunanidhi (A-5), Shri T. Palani (A-6) - (A-3 to A-6 are all private individuals) and unknown public servants of Dental Council of India for the commission of offence u/s 120-B IPC and Sec. 7 & 12 & 13 (2) r/w 13(1) (d) of P.C. Act 1988.

(ii) RC MAI 2013 A 0004 - The case was registered on 08.02.2013 against Dr. S. Murukesan (A-1), Dr. Gunaseelan R. (A-2) both DCI Members - public servants, Dr. Gautham Babu (A-3) E.D. of M/s. Asan Memorial Educational Institutions, Chennai and Smt. S. Shyamala Jayaprakash (A-4) General Secretary, Asans Memorial Educational Institutions, A-3 & A-4 private individuals u/s 120-B IPC and Sec.7, 12 & 13(2) r/w 13(1) (d) of P.C. Act 1988 for the offences committed in the matter of arranging approval for M/s Thai Moogambigai Dental College, Chennai, M/s. J.K.K.Nataraja Dental College, Namakkal, M/s. Hitkami Dental College, Jabalpur and M/s Asan Memorial Dental College, Chennai from Dental Council of India.

Unsuccessful filed trial of new TB vaccine

846. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: